

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

**24. IA 2411/2022-66- IA 2412/2022-43 IA 2413/2022 IA 1781/2022
IA 39/2024 In C.P. (IB)/110(MB)2022**

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2024**

NAME OF THE PARTIES: **IA 2411/2022 Prakash Dattatraya
Naringrekar Vs. Ripu Sudan
Kundra
IA 2412/2022 Prakash Dattatraya
Naringrekar Vs. Ripu Sudan
Kundra
IA 2413/2022 Prakash Naringrekar
Vs. Ripu Sudan Kundra
IA 1781/2022 Prakash Dattatraya
Naringrekar Vs. Shaiju Sukumaran
Nair And Others
IA 3704/2022 Prakash Naringrekar
Vs. Viaan Industries Limited
IA 39/2024 Department of State Tax
Through The Deputy Commissioner Of
State Tax Vs. Viaan Industries Limited
IN THE MATTER OF
Cash Ur Drive Marketing Private Limited
V/s
Viaan Industries Limited**

**Section: Sec 66(1) Sec 43(1) r/w Sec 44 (1) Sec. 45 (1) Sec 12(2)
Sec 19(2) U/s 7 of (IBC)**

ORDER

IA No. 2411/2022, IA No. 2412/2022, IA No. 2413/2022, IA No.

1781/2022 and IA No. 39/2024:- Mr. Prakash Naringrekar,

Resolution Professional appeared in person.

It has been stated by the Resolution Professional that the resolution plan in this case was approved by this Tribunal on 06.02.2024 and as per the terms and conditions of the resolution plan, all these applications are now to be pursued by the Financial Creditor and he has already informed the Financial Creditor to file necessary substitution application. Let the same be done well before the next date of hearing. List the matter on **04.07.2024** for hearing.

SD/-
ANIL RAJ CHELLAN
Member (Technical)
02.05.2024
Sushil

SD/-
KULDIP KUMAR KAREER
Member (Judicial)